

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-248/ND/2020

IN THE MATTER OF:

M/s. Power 2SME Pvt. Ltd.

...PETITIONER

Vs.

M/s. PSR Aqua and Engineers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 18.01.2021
(Virtual Hearing)

Coram:

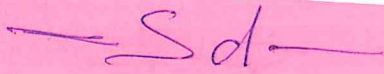
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

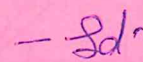
For the Petitioner/Operational-creditor :Mr. Pankaj Bhagat, Advocate
For the Respondent/ Corporate-debtor :Ms. Minakshi Jyoti, Advocate

ORDER

Heard the arguments advanced by both the counsels for the parties. Both the Ld. Counsels for the parties are directed to file their written submissions on the points which they have argued today not exceeding more than three pages within next 10 days. Let the matter be posted after 10 days to make a mention by the counsels that they have filed their written arguments. Post the matter to **2nd February, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)